

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 211 of 2020

IN THE MATTER OF:

Mr. N. Gunasekar

...Appellant

Versus

M/s Global Finsol Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. K.S. Mahadevan and Ms. Swati Bansal, Advocates.

For Respondent: Mr. Gautham, Advocate for R- 1 and 2.

**Mr. C.K. Nandakumar, Mr. A. Karthik and Mr. Raghuram
Cadambi Advocate for R 1 to 4, 10 & 12.**

Mr. Vikramaditya Singh, Advocate for R-8.

ORDER
(Virtual Mode)

18.01.2021 From the cause title of this case all together there are 15 Respondents in this Appeal.

From the perusal of the Office Note dated 15-01-2021 it appears that notice has been delivered on Respondents except Respondent Nos. 9 and 11.

From the perusal of the order dated 14th December, 2020 it appears that Mr. C. K. Nandakumar appears on behalf of the Respondent Nos. 1,2,3,4,10 & 12 respectively and other Respondents which concern learned counsel for the Appellant is directed to take fresh steps for issuance of notice upon Respondent Nos. 9 and 11. Requisites alongwith process fee be filed within three days. If Appellant will provide e-mail address of the Respondent Nos. 9 and 11, let notice be send through e-mail also (Both Mode).

Reply Affidavit have been filed on behalf of the Respondent Nos. 1,2,3,4,10 & 12 on 13.01.2021.

Mr. Vikramaditya Singh, Advocate for Respondent No. 8 submits that copy of the Memo have not been served upon him. Learned counsel for the Appellant is directed to serve copy of Memo to the Respondent No. 8 within three days.

Thereafter, learned counsel for Respondent No. 8 may file Reply Affidavit within two weeks.

Let name of Mr. Goutham Shivshankar, Advocate who is appearing for Respondent Nos. 1 and 2 be deleted from the Daily Cause List as the new Advocate is appeared.

List the Appeal 'For Admission (After Notice)' on **10th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./ nn /